

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-430/ND/2023
IA/2250/ND/2024

IN THE MATTER OF:
Mr. Sunil Gupta

...PETITIONER

Vs.

Canara Bank and Anr.

...RESPONDENT

Section
U/s 94(1) of IB Code, 2016

Order delivered on 08.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant

**:Mr. Vishal Ganda, Adv, Ms. Devina
Bhandari, Adv.**

ORDER

IA/2250/ND/2024

This is an application filed by the Resolution Professional appointed by this Adjudicating Authority seeking discharge from his duty as RP due to some medical emergency.

Heard the Ld. Counsel on behalf of the Applicant. Order in the matter is **reserved.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)